

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-986/ND/2020

IN THE MATTER OF:

M/s. JIL Information Technology Ltd.

...PETITIONER

Vs.

M/s. Qi Network Enterprise Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Shantam Gorawara and
Akshay Kumar, Mr. Shrinivas
Kotni, Advocates.**

**For the Respondent/ Corporate-debtor :Mr. Purnima Maheshwari,
Advocate.**

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Corporate-debtor is directed to provide a copy of the reply filed by them in the Tribunal. Matter is adjourned to 11.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**